

Date of order : 4.7.96

O.A. No. 40/96

BHAGAT RAM

... APPLICANT

v.

UNION OF INDIA AND OTHERS

... RESPONDENTS

Mr. J. K. Kaushik

... Counsel for Applicant.

CORAMTHE HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN
THE HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBERHON'BLE MR. GOPAL KRISHNA :

In this Application under Section 19 of the Administrative Tribunals Act, 1985, the applicant has claimed the following reliefs :



(i) That the impugned decision taken through Minutes of the Meeting held on 6.7.94 vide Annex.A/1 be kindly quashed and set aside directing the respondents No. 1 and 2 to observe the Rules relating to this matter and the Junior Accountants be not considered for filling up the posts of Divisional Accountants as they are not eligible.

That by an appropriate order or direction the respondents be directed to consider the cases of U.D.C's of Public Works Division only for recruitment on deputation basis on the post of Divisional Accountants.

(iii) That any other appropriate order or direction, which this Hon'ble Tribunal may deem proper be also passed in favour of the applicant."

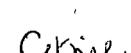
2. We have heard the learned counsel for the applicant.

3. The applicant's counsel instead of pressing this application on merits, wants his representation at Annex.A/3 dated 12.8.1994 to be decided on merits through a detailed order.

4. We dispose of this O.A. at the stage of admission with a direction to the respondents to decide the applicant's representation meeting all the points raised therein through a detailed order within a period of six months of the date of receipt of a copy of this order.


(S.P. Biswas)

Member (A)


(Gopal Krishna)
Vice Chairman